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Title:Need to bring an Agriculture Debt Relief Legislation.

SHRI P. KARUNAKARAN (KASARGOD): Sir, I would like to place some important issues relating to Kerala. Agrarian crisis have caused great hardships to the farmers of Kerala as also the farmers of many other States. Many farmers have committed suicide. This may be due to the crop failure, natural calamities or decline in the prices of their produce. Due to the serious situation prevailing in the State, many of the farmers were unable to repay the loans and also the interests.

In view of this serious situation, the Government of Kerala has passed a Bill known as a Debt Relief Act, this year Ac. The cooperative societies and also other financial institutions, which come under the purview of Kerala, have come under this Act. [\[r32\]](#) But the national banks cannot be brought under the ambit of this Act. But, at the same time, the national banks are very cooperative to provide relief to the farmers. So, in this connection, I would like to say that a legal provision binding them to provide relief will be helpful. So, I would request the Government to bring an Act, agricultural debt relief legislation, so as to fulfill not only the issues of the farmers of Kerala but also in other States.